

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 406
T. A. No.

199 2

DATE OF DECISION 19.1.93

K.J. Peter Applicant (s)

Mr. T. Ravikumar Advocate for the Applicant (s)

Versus

Union of India represented by
~~Secretary, Ministry of Communication,~~ Respondent (s)
New Delhi and others

Mr. Ajith Narayanan for R 1 & 2
Mr. D. Sreekumar, GP for R-3 Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *yes*
2. To be referred to the Reporter or not? *m*
3. Whether their Lordships wish to see the fair copy of the Judgement? *m*
4. To be circulated to all Benches of the Tribunal? *m*

JUDGEMENT


MR. S. P. MUKERJI, VICE CHAIRMAN

~~None present for the applicant.~~ We ^{had} heard arguments of learned counsel for both parties in part on 12.1.93 and the learned counsel for respondents were directed on that day to produce the results of the selection made for the post of EDBPM, Andikadavu. He has produced the results today which shows that the applicant also ^{for} has been considered ⁱⁿ the selection but Shri N.R. Balakrishnan who is a graduate and found to be meritorius has been selected for the aforesaid post.

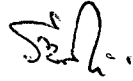
2. *m* In the main application, the relief sought by the applicant was to direct the respondents to consider the applicant for appointment to the post. The applicant was considered for the aforesaid post under the interim

direction of this Tribunal and irrespective of the status that he was having while working as a substitute or on a provisional basis, ^{before} ~~in~~ that selection, the fact remains that he has not been selected on merits. Accordingly, the application does not survive and it is dismissed.

3. There shall be no order as to costs.


19.1.93.

(N. Dharmadan)
Judicial Member


19.1.93

(S. P. Mukerji)
Vice Chairman

19.1.93

kmm